

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE EIGHTEENTH DAY OF JUNE
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 532 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 29/04/2026 in W.P.No.14584 of 2026 on the file of the High Court.

Between:

1. Smt P.Ratna Priya, W/o. P.Ramsubhash, aged about 50 years, Occ. Housewife, R/o H.No.12-11-1457/1, Boudhanagar, Secundrabad, Hyderabad, Telangana.
2. Sri P.Ramsubhash, S/o P.Sudhakar, aged about 51 years, Occ. Business, R/o. H.No.12-11-1457/1, Boudhanagar, Secundrabad, Hyderabad, Telangana.
3. S.Jeevender Reddy, S/o. S.Bal Reddy, aged about 40 Years, Occ. Business, R/o 3-106/1/2, Bowrampet Village, Dundigal-Gandimaisamma Mandal, Medchal-Malkajgiri District, Telangana State.

Petitioners No.1 and 2 are Represented by their GPA Holder Petitioner No.3.

...APPELLANTS/RESPONDENT Nos.6 to 8

AND

1. The State of Telangana, rep by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
2. The District Collector, Medchal-Malkajgiri District.
3. The Assistant Director, Survey and Land Records, Medchal-Malkajgiri District.
4. The Deputy inspector of Survey, Head Quarters, Narayanaguda, Hyderabad.
5. The Tahasildar, Dundigal Gandimaisamma Mandal, Medchal-Malkajgiri District.
6. Akula Satish, S/o. Akula Lingaiah, aged about 46 years, Occ. Business, R/o Plot No.20, Flat No.402, Hari Sree Avenues – 1, Srinivas Nagar Colony, Near Nalla Pochamma Temple, Nizampet Village, Bachupally Mandal, Medchal - Malkajgiri District.

7. D Prabhakar Reddy, S/o D Penta Reddy, aged about 48 years, Occ. Business, R/o H.No.1-67, Bowrampet, Dundigal, Gandimaisamma Mandal, Medchal - Malkajgiri District.

...RESPONDENTS

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the effect and operation of the order dated 29.04.2026 passed by the Learned Single Judge in W.P.No.14584 of 2026, pending disposal of the above Writ Appeal.

Counsel for the Appellants: SRI S.SRIDHAR

Counsel for the Respondent No.1 to 5: Ms. T.SWETCHA, AGP FOR REVENUE

**Counsel for the Respondent No.6 & 7: SRI H.VENUGOPAL, Sr. COUNSEL, REP.
Ms. DANDI SHAILA**

The Court delivered the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh

and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Appeal No.532 of 2026

Dated: 18.06.2026

Between:

Smt. P.Ratna Priya, w/o P.Ramsubhash
Aged about 50 years, Occ: Housewife,
R/o.H.No.12-11-1457/1, Boudhanagar,
Secunderabad, Hyderabad, Telangana and 2 others.

...Appellants

and

The State of Telangana,
Rep. by its Principal Secretary,
Revenue Department, Secretariat,
Hyderabad and 6 others

...Respondents

Judgment:

Heard Mr. S.Sridhar, learned counsel appearing for the appellants; Ms. T.Swetcha, learned Assistant Government Pleader for Revenue appearing for respondents No.1 to 5 and Mr. H.Venugopal, learned Senior Counsel appearing for Ms. Dandi Shaila, learned counsel for respondents No.6 and 7.

2. The present Writ Appeal is filed by the appellants, who are respondents No.6 to 8 in W.P.No.14584 of 2026, against interim order dated 29.04.2026 passed therein, whereby the learned writ Court, while issuing notices on the appellants herein and asking the

State counsel to obtain instructions, directed *status quo* to be maintained in respect of the subject property admeasuring Acs.4.38 guntas in Survey No.166/9/2 situated at Bowrampet, Dundigal Gandimaisamma Mandal, Medchal-Malkajgiri District, till the next date of hearing.

3. Learned counsel for the appellants submits that though the matter was directed to be listed on 17.06.2026, it was not on board on that day. It is also pointed out that appellants No.1 and 2 themselves had preferred another writ petition being W.P.No.12683 of 2026 in respect of the same survey number, wherein the same learned writ court had passed an interim order dated 22.04.2026, suspending the order dated 13.04.2026 impugned therein, while directing issuance of notices on the unofficial respondents therein, who are respondents No.6 and 7 herein and petitioners in W.P.No.14584 of 2026.

4. Learned Senior Counsel appearing for respondents No.6 and 7 (writ petitioners in W.P.No.14584 of 2026) submits that the present Writ Appeal would not be maintainable against an interim order, which does not finally decide any issue.

5. On hearing learned counsel for the parties and after taking note of the attending facts, we are of the considered view that since both the writ petitions relate to the same survey number and are filed in respect of proceedings connected with the same survey number and same extent of land, both the Writ Petitions be clubbed together and heard by the learned writ court having roster of the subject matter presently.

6. It would be open for the rival parties to address the court on the available grounds in law and on facts.

7. However, in the facts noted above, we do not see any reason to interfere in the impugned interim order dated 17.01.2026 passed by the learned writ court in W.P.No.14584 of 2026, more so because two writ petitions concerning the same subject property, in which the same parties are pitted against each other, are pending before the learned writ court.

8. With these observations the Writ Appeal is disposed of. No costs.

9. Let W.P.No.14584 of 2026 and W.P.No.12683 of 2026 be listed before the appropriate bench, having roster of the subject matter presently, on 30.06.2026.

As a sequel, miscellaneous petitions, pending if any, stand closed.

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SD/- N.CHANDRA SEKHAR
DEPUTY REGISTRAR
SECTION OFFICER

To,

1. The Principal Secretary, Revenue Department, Secretariat, Hyderabad, State of Telangana.
2. The District Collector, Medchal-Malkajgiri District.
3. The Assistant Director Survey and Land Records, Medchal-Malkajgiri District.
4. The Deputy inspector of Survey, Head Quarters, Narayanaguda, Hyderabad.
5. The Tahasildar, Dundigal, Gandimaisamma Mandal, Medchal-Malkajgiri District.
6. The Section Officer, Writ Posting Section, High Court for the State of Telangana at Hyderabad.
7. The Section Officer, Writ Non-Service Section, High Court for the State of Telangana at Hyderabad.
8. One CC to SRI S.SRIDHAR, Advocate [OPUC]
9. One CC to Ms. DANDI SHAILA, Advocate [OPUC]
10. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad [OUT]
11. Two CD Copies

BSR

TKS



HIGH COURT

DATED: 18/06/2026

JUDGMENT

WA.No.532 of 2026



**DISPOSING OF THE WRIT APPEAL,
WITHOUT COSTS**

(14)
01/07/26
K.B